

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 850 of 2019

IN THE MATTER OF

S.P. Coal Resources Pvt. Ltd.

...Appellant

Vs

Indus FILA Ltd. & Ors.

.... Respondent

Mr Goutham Shivshankar and Mr. Shantanu Singh, Advocates for appellant.

Ms Supriya Jain, Advocate for R4 and Ms Vanika Gupta, Advocate for R2.

ORDER

06.02.2020: Learned Counsel Interim Resolution Professional submits that the Resolution Plan is not implemented and before the NCLT the application for liquidation is pending and the date of hearing is fixed on 14.2.2020. Therefore, it will be appropriate if the appeal is adjourned. Considering the request, the appeal is adjourned to **27.2.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member(Technical)

sim/kam